

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.23
C.P.(CAA) No.27/BB/2023

IN THE MATTER OF:

M/s. Igenetic Diagnostics Pvt. Ltd. ... Petitioner

Order under Section 230-232 of Companies Act, 2013

Order delivered on: 30.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Poornima Hatti with Shri Aakash Sherwal
For ROC : Ms. Sukanya Acharya

ORDER

1. Heard the Ld. Counsels for the Petitioner and the ROC.
2. In compliance to order dated 28.03.2024. Ld. Counsel for the Petitioner has filed a memo along with citation vide Dy.No.2490 dated 24.04.2024. The same is taken on record.
3. Ld. Counsel appearing for the ROC stated that they do not have any further objections with respect to the justification submitted to the ROC. Therefore, Ld. Counsel for the ROC is directed to file its comments on the same by way of supplementary affidavit, within one week. In the event, if the same is not filed, Ld. Counsel for the ROC is directed to be present on the next date of hearing.
4. List the case on **24.05.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)